



తెలంగాణ రాజపత్రము
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**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 27th March, 2021 and the said assent is hereby first published on the 27th March, 2021 in the Telangana Gazette for general information:—

ACT No. 4 OF 2021.

**AN ACT FURTHER TO AMEND THE TELANGANA
PAYMENT OF SALARIES AND PENSION AND
REMOVAL OF DISQUALIFICATIONS ACT, 1953.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2021.

**Short
title
and
com-
mence-
ment.**

[1]

A. 205 (RSN)

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

**Amend-
ment of
section
11-D,
Act II of
1954.**

2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in section 11-D, in sub-section (1), after clause (iii), in the existing paragraph,-

(i) for the words and expressions "Rs.30,000/- (rupees thirty thousand only)", the words and expressions "Rs.50,000/- (rupees fifty thousand only)" shall be substituted;

(ii) for the words and expressions "Rs.1,000/- (rupees one thousand only)", the words and expressions "Rs.2,000/- (rupees two thousand only)" shall be substituted;

(iii) for the words and expressions "Rs.50,000/- (rupees fifty thousand only)", the words and expressions "Rs.70,000/- (rupees seventy thousand only)" shall be substituted.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.